

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "G" : DELHI
[THROUGH VIDEO CONFERENCING]
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

ITA.Nos.6163 & 6164/Del./2013
Assessment Years 2007-2008 & 2008-2009

M/s. Swarovski India Private Limited, 1A-1D Vandhana Building, 11 Tolstoy Marg, New Delhi. PIN – 110 001 PAN AAGCS4052D	vs.	The DCIT, Circle-7(1), Central Revenue Building, New Delhi.
(Appellant)		(Respondent)

For Assessee :	Shri Nitish Gupta, C.A.
For Revenue :	Shri H.K. Choudhary, CIT-DR

Date of Hearing :	09.02.2021
Date of Pronouncement :	09.02.2021

ORDER

PER BHAVNESH SAINI, J.M.

Both these appeals by Assessee are directed against the different Orders of the Ld. CIT(A)-X, New Delhi, Dated 12.09.2013, for the A.Ys. 2007-2008 and 2008-2009.

2. Learned Counsel for the Assessee submitted that all the issues on which assessee has sought rectification under these appeals had already been decided in favour of the assessee in merit appeals. He has, therefore, prayed that both the appeals of the assessee may be dismissed as withdrawn.

3. In view of the above submission of the Learned Counsel for the Assessee both the appeals of the Assessee are dismissed as withdrawn.

4. In the result, both the appeals of the Assessee are dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(B.R.R. KUMAR)

ACCOUNTANT MEMBER

Delhi, Dated 09th February, 2021

VBP/-

Copy to

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'G' Bench, Delhi
6.	Guard File.

// BY Order //

Asst. Registrar, ITAT, Delhi Benches, Delhi.